

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 34**

**CA 342/2022 IN CP 2765/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.06.2024**

NAME OF THE PARTIES: **GANESH VITHHALADAS CHANDAK AND**  
**OTHERS    V/s    SRI    RAMDEV    BABA**  
**DEVELOPERS AND BUILDERS LTD**

Under Section 241,244, 213 of the Companies Act, 2013

---

**ORDER**

1. Adv. Dhananjaya Sud for the Petitioner is present and Adv. Amit Jaste for the Respondent No. 1 to 8 is also present.
2. Ld. Counsel for the Respondent 1 to 8 submits that he has appeared in the last hearing which was held on 21.06.2024 and his appearance has not been recorded in the order. The Order dated 21.06.2024 is modified to this extent so as to record their appearance therein.
3. Ld. Counsel for the Respondent 1 to 8 submits that the rejoinder was served yesterday evening and seeks time to peruse the same.
4. He also submits that proper Vakalatnama in favour of advocate on record of the Petitioner is not available. However, the advocate on records

submits that proper Vakalatnama is already on record. Two weeks' time is granted. It is the last opportunity.

5. List this matter on **19.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/Neeraj/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**